

NATIONAL COMPANY LAW TRIBUNAL
MUMBAI BENCH, MUMBAI

C.P No. 95/(MAH)/2015
CA No. 22/2017

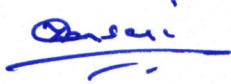
CORAM: Present: SHRI B.S.V. PRAKASH KUMAR
MEMBER (J)

SHRI V. NALLASENAPATHY
MEMBER (T)

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF
THE NATIONAL COMPANY LAW TRIBUNAL ON 04.04.2017

NAME OF THE PARTIES: Aneesha Dutta & Anr.
V/s.
M/s. Celadon Real Estate Advisors Pvt. Ltd. & Anr.

SECTION OF THE COMPANIES ACT: 397/398 & 58 of the Companies Act
1956 and 241/242 of the Companies Act, 2013.

S. No.	NAME	DESIGNATION	SIGNATURE
1.	Mr. Zaid S. Ansari	Adv. for Respondents	
2.	Mr. Santosh Paul, Counsel	} Adv. for Petitioners	
3.	Ms. Chaitrika Patki i/b Vidhii Partners		

COMMON ORDER

CA 54 TO 56/2016 & 15 TO 23/2017 IN TCP 91 TO 96/2015/NCLT/MB/MAH/
TCP 42/397-398/NCLT/MB/MAH/2016

Since two amendment applications are pending, when this bench suggested to file additional affidavits, instead of dealing with the amendment applications separately, this bench, for having both the parties agreed to file additional affidavit within 2 weeks hereof reflecting subsequent facts reflected in the applications above, this Bench accordingly directed to file affidavits and reply affidavits if any.

Having both the counsels agreed to ask the parties present in person before this bench on 11th April, 2017 to make efforts to conciliate between the parties, list this Company Petition for hearing on 9th June 2017 and on 11-4-2017 for conciliation.

Sd/ -

V. NALLASENAPATHY
Member (Technical)

Sd/ -

B.S.V. PRAKASH KUMAR
Member (Judicial)